Fourteenth Kerala Legislative Assembly Bill No. 39

THE KERALA STATE COMMISSION FOR MINORITIES (AMENDMENT) BILL, 2017

Kerala Legislature Secretariat

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[Translation in English of the "2017-ലെ കേരള സംസ്ഥാന സ്വനപക്ഷ കമ്മീഷൻ (ജേഗതി) ബിൽ" published under the authority of the Governor.]

THE KERALA STATE COMMISSION FOR MINORITIES (AMENDMENT)
BILL, 2017

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BILL

to amend the Kerala State Commission for Minorities Act. 2014.

Preamble.—WHEREAS, it is expedient to amend the Kerala State Commission for Minorities Act, 2014 for the purposes hereinafter appearing;

BE it enacted in the Sixty-eighth Year of the Republic of India as follows:—

- 1. Short title and commencement.—(1) This Act may be called the Kerala State Commission for Minorities (Amendment) Act, 2017.
- (2) It shall be deemed to have come into force on the 3rd day of February, 2017.
- 2. Amendment of section 3.—In clause (b) of sub-section (2) of section 3 of the Kerala State Commission for Minorities Act, 2014 (5 of 2014), for the word "another", the letter "a" shall be substituted.
- 3. Repeal and saving.—(1) The Kerala State Commission for Minorities (Amendment) Ordinance, 2017 (1 of 2017) is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

STATEMENT OF OBJECTS AND REASONS

Section 3 of the Kerala State Commission for Minorities Act, 2014 (5 of 2014) provides for the constitution of Kerala State Commission for Minorities. 148/2017.

- 2. Clause (b) of sub-section (2) of section 3 of the said Act provides that the Commission shall consist of a member belonging to another minority community in the State and having special knowledge in matters relating to minority, nominated by the Government. The Government have decided to amend the said section by substituting the letter "a" for the word "another" for the smooth functioning of the Commission.
- 3. As the Legislative Assembly of the State of Kerala was not in session and the above proposal had to be given effect to immediately, the Kerala State Commission for Minorities (Amendment) Ordinance, 2017 (1 of 2017) was promulgated by the Governor of Kerala on the 2nd day of February, 2017 and the same was published in the Kerala Gazette Extraordinary No. 203 dated 3rd February, 2017.
- 4. The Bill seeks to replace Ordinance No.1 of 2017 by an Act of the State Legislature.

FINANCIAL MEMORANDUM

The Bill, if enacted and brought into operation, would not involve any additional expenditure from the Consolidated Fund of the State.

DR. K. T. JALEEL.

EXTRACT FROM THE KERALA STATE COMMISSION FOR MINORITIES ACT, 2014

(5 OF 2014)

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- 3. Constitution of the Kerala State Commission for Minorities.—(1) The Government shall, as soon as may be, after the commencement of this Act, by notification in the Gazette, constitute a body to be known as the "Kerala State Commission for Minorities" to exercise the powers and to perform the functions conferred on it under this Act.
 - (2) The Commission shall consist of the following members, namely:-
- (a) a Chairperson belonging to a minority community in the State, having special knowledge in matters relating to the minority and knowledge in law, nominated by the Government;
- (b) a member belonging to another minority community in the State and having special knowledge in matters relating to minority, nominated by the Government;
- (c) a woman belonging to minority community in the State having special knowledge in matters relating to minority and who has proved working excellence in such matters, nominated by the Government;
- (3) An officer not below the rank of an Additional Secretary to Government, who shall be the Member Secretary and the Chief Executive Officer of the Commission and who shall exercise such kind of powers and discharge the functions as the Commission may, by its order, authorise.

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